

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 118
IA (IB) No. 163/CB/2024
IA (IB) No. 164/CB/2024
IA (IB) No. 189/CB/2024
IA (IB) No. 190/CB/2024
IN
CP (IB) No. 63/CB/2021

Proceedings under Section 9 IBC
IN THE MATTER OF:

SKS Enterprises
V/S
Madhya Bharat Papers Ltd.

.....Applicant

....Respondent

Order delivered on 19/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)
Shri Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. Saswat Kumar Acharya, Adv. IA No. 190/2024
Ms. S.Pholgu, Adv.
Mr. Jaish Joshi, Adv.
Mr. Abhijeet Agarwal, Adv.
Ms. Jagruti Sahoo, Adv.
Mr. Subham Agarwal, Adv.
Ms. Manju Bhuteria, Adv. IA 189/2024
Mr. Anupam Dash, Adv.
Ms. Ankita Agrahari, Adv.
Ms. Aakanksha Nehra, Adv.
Ms. Gunjan Nayyar, Adv.
Ms. Arushi Vig, Adv.

For the Respondent

ORDER

IA (IB) No. 190/CB/2024:

This is an application filed under Section 60(5) of IBC read with Rule 11 of the NCLT Rules 2016, by the applicant i.e., Kinship Commercial Pvt. Ltd. Ors., who

Sd

Sd

are financial creditors seeking direction against the IRP as regard the constitution of the COC.

We heard Ld. Counsel, Mr. S. K. Acharya, appearing for the applicant.

Issue notice.

Registry is directed to serve notice upon the respondents by e-mail.

The applicant is directed to serve the notice by e-mail and by speed post upon all the respondents after that respondent may file reply within next ten days and serve copy of the reply to the applicant.

List the matter for hearing on 22.08.2024.

IA (IB) No. 163/CB/2024, IA (IB) No. 164/CB/2024 & IA (IB) No. 189/CB/2024:

In view of the IA (IB) No. 190/CB/2024, all these IAs to be listed on the next date of hearing i.e., 22.08.2024.



Kaushalendra Kumar Singh
Member (Technical)



Deep Chandra Joshi
Member (Judicial)